

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 325/MP/2024 along with IA Nos. 78/2024, 105/2024 & 19/2026

Subject : Petition under Sections 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking appropriate reliefs with regard to extension of scheduled commission date and stay of any coercive measures.

Petitioner : Khandukhal Rampura Transmission Limited (KRTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abiha Zaidi, Advocate, KRTL
Shri Abhishek Kumar, Advocate, PTCUL
Shri Karan Arora, Advocate, PTCUL
Shri Alok Shankar, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has filed IA No. 19/2026 seeking liberty to place on record certain additional documents that are necessary and expedient for the complete adjudication of the present matter. The learned counsel further prayed to list the matter for a physical hearing.

2. The learned counsel for the Respondent, CTUIL, sought liberty to file an affidavit in compliance with the directions issued *vide* the Record of Proceedings dated 8.5.2025 after obtaining necessary instructions in this regard. The learned counsel also pointed out that the Commission, in several cases, has directed the transmission licensee to approach the Commission for Change in Law and Force Majeure reliefs only after completion of the Project and that in this case, the Project was yet to be completed.

3. Considering the submissions made by the learned counsels for the parties, the Commission directed the issuance of notice on the IA No. 19/2026. The Commission also permitted all the Respondents to file their replies to IA, if any, within four weeks, with an advance copy to the Petitioner, who may file its rejoinder within three weeks thereafter. The Commission also permitted CTUIL to file its compliance affidavit in terms of the Record of Proceedings dated 8.5.2025 within three weeks.



4. The Petition, along with IAs, will be listed for the hearing on **25.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)